

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) Delhi Administration has not issued such notification. However, the Municipal Corporation of Delhi has banned the sale of cut fruits and food stuffs exposed to dust and flies in its area.

The Municipal Corporation of Delhi had issued notification in this regard initially for 4 months w.e.f 1.4.91 which has been further extended for 2 months.

(b) and (c). The New Delhi Municipal Committee has also banned sale of cut fruits and food stuffs expose to dust and flies in its area throughout the year.

Voluntary Organisations Engaged In Propagation of Rashtrabhasha Hindi

6146 . SHRI PROBIN DEKA: Will the

Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a number of voluntary organisations are engaged in the propagation of Rashtrabhasha 'Hindi'; and

(b) if so, the details thereof state wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) The state/UT-wise break up of the number of voluntary organisations working in the field of promotion of Hindi and also receiving assistance from Central Government for this purpose is given below:

<i>Name of State/UT</i>	<i>No. Of Voluntary Organisation</i>
1	2
Andhra Pradesh	18
Assam	21
Arunachal Pradesh	2
Bihar	3
Delhi	12
Goa	2
Gujarat	4
Jammu & Kashmir	3
Karnataka	29
Kerala	10

<i>Name of State/UT</i>	<i>No. Of Voluntary Organisation</i>
1	2
Maharashtra	11
Meghalaya	2
Manipur	22
Nagaland	1
Orissa	4
Punjab	1
Rajasthan	6
Tamil Nadu	11
Uttar Pradesh	5
West Bengal	35
Total:	202

Government Accomodation to Political Parties

6147. SHRI MANABENDRA SHAH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is the policy of the Government to allot government accommodation to political parties and groups in parliament for their office employees;

(b) if so, the total number of such accommodation so far provided to each political party/group in Parliament; and

(c) the criteria of providing such accommodation to political parties/groups in Parliament for allotment to their office employees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) As in the attached Statement.

(c) The criteria are as under:-

- (i) Only such of the political parties/groups as have been recognised as such by the Speaker are given accommodation.
- (ii) Only 1/3rd of the staff within an overall ceiling of six units for the party for residential purpose may be given allotment.
- (iii) Allotment is made in the name of political parties and not in the name of any office bearer.